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HIGH COURT OF CHHATTISGARH, BILASPUR

ORDER

No. 01 (Mis.) /
II-14-1/2022

Bilaspur, dated 08 January, 2022

Hon'ble High Court of Chhattisgarh has been pleased to make following arrangements in respect of functioning of the High Court and Subordinate Courts in view of increasing cases of CORONA infection in the State :-

A- High Court of Chhattisgarh

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| 1. | Judicial proceedings of the High Court shall be conducted only through video conferencing. The Hon'ble Judge may hold the Court proceedings either from residence or in the Court Hall/Chamber. |
| 2. | Fresh filing will continue through the filing counters. |
| 3. | In order to avoid over-crowding, Advocates are requested to enter High Court premises only if they have to file case(s) or their case(s) are listed in any of the Courts. |
| 4. | All the officers in the rank of Section Officer and above and its equivalent officers should be present in the office daily on working days. Further, out of remaining staff below Section Officer posted in the section, only 2/3 rd be present in the office on working days on rotation basis. The presence of staff is to be ensured by the Section In-charge. |
| 5. | Section In-charge shall ensure that social distancing be maintained between the staff present in the Section and also ensure their masking and sanitizing properly. |
| 6. | No officer & employee will be permitted to leave headquarter without prior permission. Violation of same will invite disciplinary action. Apart from this, movement outside the headquarter will also not be permissible. |
| 7. | The Section In-charge and in absence of Section In-charge, the senior most employee of the section shall ensure that no employee should leave headquarter without permission and if any infraction in this regard is noticed, the same shall be reported to the Registrar General immediately. |
| 8. | The Court Officer is directed to look-after proper sanitization, Thermal Screening, Masking etc. throughout the premises personally and through CCTV Camera also. |
| 9. | For supervising the compliance of proper sanitization, Thermal Screening, maintenance of norms of social distancing, Masking, etc. throughout the premises, Shri D.P. Singh, Registrar (M), Shri Pooran Singh Thakur, Joint Registrar (M), Shri Kumar Animesh Additional Registrar (M) and Shri Ashesh Shrivastava, Deputy Registrar may be deputed with a direction to supervise on daily basis and report to the Registrar General through the Additional Registrar (Admn.). |
| 10. | The Jamadars posted in the Hon'ble Courts may be directed to ensure availability of sanitizers in the Court Room and if any shortage is there, the same be reported to the Court Officer and it should be fulfilled immediately. |



B- SUBORDINATE COURTS [District and Sessions Judge/ Principal Judge/ Judge of the Family Court/ Judge Commercial Court/ Special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) etc.]


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| 1. | Filing of fresh cases shall continue. |
| 2. | The following type of cases only shall be taken up for consideration: <ol style="list-style-type: none"> 1) Remand matters 2) Bail matters 3) Supardnama matters 4) Appeal & Revision (Both Civil & Criminal) 5) Matters relating to payment of amount deposited in respect of Motor Accident Claim Cases 6) Matters under Section 125 / 127 of the Cr.P.C. for passing of interim orders only. 7) Matters directed to be disposed of within time limit by the Supreme Court or the High Court (Both Civil & Criminal) 8) Commercial Court, Industrial Court, Labour Court will take up cases as usual other than the cases where evidence is to be recorded. 9) Other urgent nature of Civil & Criminal matters, which are found to be heard on urgent basis by the Court |
| 3. | The number of cases to be taken up by each Court shall be so decided, which would ensure less congestion in the Court rooms while maintaining social and individual distancing. |
| 4. | It shall be open for the District Judge concerned/ Principal Judge/ Judge of the Family Court/ Judge commercial Court/ special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) etc. to deploy requisite number of staff (on rotation or otherwise) to get the work done maintaining the social distancing norms. |
| 5. | District and Sessions Judge/ Principal Judge/ Judge of the Family Court/ Judge Commercial Court/ Special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) etc. are directed to ensure that everyone entering the court premises strictly adheres to the social distancing norms and other security protocols such as wearing of masks, sanitization etc. Preferably, circles with minimum 2 yards (दो गज) of distance are marked to ensure proper distancing between persons. |
| 6. | Masking of Face and social distancing will have to be strictly followed. Any violation therein may result in denial of entry in future and any punitive legal action as may be applicable. |
| 7. | Only those Lawyers whose cases are listed or those who want to file cases/ documents would be allowed. At the most, two lawyers per case would be allowed. |
| 8. | If the Court premises or the area in which the Court premises is falling is declared Containment Zone or the District Magistrate effects lockdown then the functioning of Courts shall be bare minimal with minimum support staff to be deputed on rotational basis, to deal with only extremely urgent cases, as to be decided by the District and Sessions Judge/ Principal Judge/ Judge of the Family Court/ Judge Commercial Court/ Special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) etc. under intimation to the High Court. There will not be any regular listing of the cases during the aforesaid period, however, as regards cases of utmost importance/urgency, the District and Sessions Judge/ Principal Judge/ Judge of the Family Court/ Judge Commercial Court/ Special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) etc. shall decide as to whether urgency |

Signature

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| | exists or not and to take action as per convenience. Remands and Bails of the arrested person shall be done as per holiday practice. During the aforesaid period, all the Officers and Staffs of Courts shall 'work from home' and will make themselves available as and when their services are so required by the District & Sessions Judge/Judge concerned. They shall call for the staff as may be required for the aforesaid skeletal functioning of the Courts. The Officers and Staff will not leave the Headquarter and will report for duty without any lapse immediately on call. |
| 9. | Other COVID-19 related guidelines issued by the Supreme Court, High Court, Central Govt., State Govt., and Local authority, other competent Authorities shall be followed in its letter and spirit. |
| 10. | The District & Sessions Judges/Judges concerned are authorized to make any suitable changes according to the prevailing situation of any court in their jurisdiction for smooth functioning of courts and also for management for preventing the spread of Corona Virus in the matter of entry and sitting of the advocates, litigants etc. in court premises. |

These guidelines will come into operation w.e.f. 11.01.2022 and for the present shall continue upto 31.01.2022. It is also provided that if the need arises in the interregnum period, these guidelines shall be subject to further modification as may be considered appropriate.

By order of Hon'ble the High Court

 08.01.2022
(Sanjay Kumar Jaiswal)
Registrar General

Endt. No. 204 /
II-14-1/2022

Bilaspur, dated 08 January, 2022


Copy forwarded to: -

1. Additional Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Shri Justice R.C.S. Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

10. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
11. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
15. Secretary General, Supreme Court of India, New Delhi,
16. Registrar (Vigilance/ I. & E./ Judicial/ S. & A. Cell), High Court of Chhattisgarh, Bilaspur for information.
17. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
18. Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, Atal Nagar, Nava Raipur for information.
19. Additional Registrar (Judl/D.E. & E./Admn.), High Court of Chhattisgarh, Bilaspur for information.
20. I/C Registrar (Computerization)-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information with a request to upload the same in the website,
21. Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
22. Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
23. District & Sessions Judge, Balod/ Baloda-Bazar/ Balrampur at Ramanujganj/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker), for information and for onwards communication to concerned District Bar Association.
24. Principal Judge/I Additional Principal Judge/ II Additional Principal Judge/ III Additional Principal Judge, Family Court, Bilaspur/Durg/Raipur.
25. Judge, Family Court, Baloda-Bazar/Dhamtari/ Jagdalpur/ Janjgir-Champa/ Kawardha/ Kanker/ Korba/ Manendragarh/ Mahasamund/ Raigarh/ Rajnandgaon/ Surajpur/ Surguja/Balod/ Kondagaon/Bemetara/Jashpur.
26. Judge, Commercial Court (District Level), Sector 19, Kotara Bhantha, Nawa Raipur-492101.
27. Special Judge under S.C. & S.T. (P.A.) Act, Jagdalpur/ Bilaspur/ Durg/ Jashpur/ Janjgir-Champa/ Korba/ Raigarh/ Raipur/ Rajnandgaon/ Surguja/Koriya (Baikunthpur).
28. Member Judge, Industrial Court, Nagar Ghadi Chowk, Raipur.
29. Labour Judge, Labour Court, Baloda-Bazar/ Bastar (Jagdalpur)/ Bilaspur/ Dhamtari/ Durg/ Janjgir/ Korba/ Manendragarh/ Mahasamund/ Raigarh/ Raipur No. 01/ Raipur No. 02/ Rajnandgaon/ Ambikapur.
30. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur

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31. Advocate General, High Court of Chhattisgarh, Bilaspur
32. The President/Secretary, District Bar Association, Balod/ Baloda-Bazar/ Balrampur at Ramanujganj/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker).
33. President, Chhattisgarh High Court Bar Association, High Court Campus, Bilaspur.
34. Chairman, State Bar Council of Chhattisgarh, High Court Campus, Bilaspur.
35. Assistant Solicitor General of India, High Court Campus, Bilaspur.
36. All Registrars(M), High Court of Chhattisgarh, Bilaspur,
37. All Joint Registrars(M), High Court of Chhattisgarh, Bilaspur,
38. All Additional Registrars (M) / Budget Officer, High Court of Chhattisgarh, Bilaspur,
39. All Deputy Registrars, High Court of Chhattisgarh, Bilaspur,
40. Accounts Officer, High Court of Chhattisgarh, Bilaspur,
41. All Assistant Registrars/Librarian/Section Officers/Private Secretaries/ Assistant Editor (I.L.R.)/Court Manager, High Court of Chhattisgarh, Bilaspur,
42. President, Chhattisgarh High Court Officers/Employees Union, Bilaspur,
for information/necessary action.


08.01.2022
(Sanjay Kumar Jaiswal)
Registrar General